

**GOVERNMENT OF INDIA  
MINISTRY OF POWER  
LOK SABHA  
UNSTARRED QUESTION NO.805  
TO BE ANSWERED ON 28.04.2016  
POLLUTION BY POWER PLANTS**

**805. SHRI M.B. RAJESH:**

**Will the Minister of POWER  
be pleased to state:**

- (a) whether there is any proposal to implement the amended pollution control rules in all the central sector power plants and if so, the details thereof;**
- (b) the estimated cost of implementation of these pollution control rules for Central and State sector power plants;**
- (c) the details of funds allocated/to be allocated to the power plants of Central and State sector towards implementation of the amended pollution control rules; and**
- (d) the steps taken/proposed to be taken to monitor the implementation of the pollution rules?**

**A N S W E R**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,  
COAL AND NEW & RENEWABLE ENERGY**

**( SHRI PIYUSH GOYAL )**

**(a) : Ministry of Environment, Forest & Climate Change (MoEF &CC) have notified Environment (Protection) Amendment Rules, 2015 on 7<sup>th</sup> December 2015 related to water consumption and emission of Particulate Matter, SO<sub>x</sub>, NO<sub>x</sub> & Mercury from thermal power plants. All the thermal power plants are required to install requisite pollution control equipment to meet these norms.**

**(b) : As per assessment made by the Central Electricity Authority, the estimated cost of implementation of these pollution control rules for coal based thermal power plants shall be around Rs. 1 Cr-1.5 Cr/MW. As on 31/3/2016, the installed coal based capacity is around 185 GW and capacity of 72 GW is under construction. It is difficult to put cost implications as it may depend upon the plant vintage, technology used and design and would vary from plant to plant. However, a substantial amount is expected to be required for investment both in construction and under construction plants.**

**(c) : Funds for implementation of amended pollution control rules will be arranged by the respective utilities.**

**(d) : The concerned State Pollution Control Boards have been mandated to monitor the program of implementation of amended rules through management system.**

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